

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 3412 of 2019

Md. Aslam & Anr. ... Petitioners
Versus
The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. A. Rashidi, Adv.
For the State : Addl. P.P.

06 / 26.06.2020

Heard the parties through Video Conferencing.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioner with a prayer for modification of the order dated 27.08.2019, passed in ABA No. 3626 of 2019.

It is submitted by the learned counsel for the petitioners that vide order dated 27.08.2019 passed in ABA No. 3626 of 2019, the petitioners were directed to surrender before the court below within four weeks but the petitioners could not arrange money for depositing the cash security amount within the stipulated time, hence they could not surrender within the stipulated time but in the meanwhile, the petitioner has deposited the cash security in the court below, the copy of which is kept at page 4 (annexure 1) of the supplementary affidavit of this case. It is therefore submitted that time to surrender before the court below in terms of the order dated 27.08.2019, passed in ABA No. 3626 of 2019 be extended for four weeks from the date of this order.

Considering the facts of the case and the submission of the learned counsel for the petitioners, the prayer for extension of time for the petitioners, to surrender in the court below in terms of the order dated 27.08.2019; passed in ABA No. 3626 of 2019 is allowed. The petitioners are directed to surrender before the court below "within

four weeks from the date of this order in terms of the order dated 27.08.2019, passed in ABA No. 3626 of 2019”.

The order dated 27.08.2019, passed in ABA No. 3626 of 2019 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-